## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 116/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2017

Name of the Company:

Allahabad Bank

V/s.

Gujarat Foils Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. PRANAV DESAZ LAWTER PETZ72ºNER

Mondal

2. NANDISH CHUDGAR ADVOCATE OPPONENTS
WITH RAHEEL PATEC
19/6 NAWAVATI ASSOCIATES

FOR OPPONENTS

## <u>ORDER</u>

Learned Advocate Mr. Pranav Desai present for Financial Creditor/ Applicant. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Applicant filed additional affidavit.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Respondent prayed for some time, if something could be worked out with regard to payment of the Bank dues.

List the matter on 11.10.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 3rd day of October, 2017.